

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

**Office of Registrar Judicial, Jammu**

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**Subject: Dispensing with the practice of furnishing manual/invalid telephone/mobile/Internet bills-regarding.**

**ORDER**

No.: 5/AC-RJ/HCWJ 2024 Dated: 15-03-2024

It has been observed that some officers/officials who are entitled to reimbursement of telephone/mobile/Internet bills furnish manual and hand written vouchers for reimbursement payment. This practice has also been objected by the audit officers, as such, required to be dispensed with immediately.

The above in view, it is hereby enjoined upon all officers/officials (who are entitled to reimbursement of telephone/mobile/Internet bills) of High Court Wing, Jammu to furnish henceforth only computerised or online generated bills/receipts of payment or authentic bills with stamp and seal issued by telecom service providers for payment of such bills.

No. 92/RJ/HCWJ/2024-97 Dt: 15-3-2024 **(Sandeep Kour)**  
Registrar Judicial  
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Copy to:

1. Worthy Registrar General, High Court of J&K, for information.
2. Joint Registrar (Judl/Protocol), High Court of J&K, for information.
3. Addl. Registrar (Admn), High Court of J&K, for information.
4. All Deputy Registrars/Secretaries/Assistant Registrars/Section Heads, for information, and with the request to circulate the above order among their respective staff for necessary compliance.
5. I/C NIC to upload the order on the website of High Court of J&K & Ladakh.
6. Record File.

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